

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - V**

**ITEM No. 108**  
**CAA-141(ND)/2019**

**IN THE MATTER OF:**

M/s. Shams Professional Pvt. Ltd. ... Applicant/Petitioner

**Order under Section 230-232**

**Order delivered on 06.05.2020**

**Coram:**

**SHRI P.S.N PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

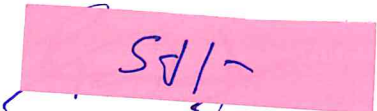
For the Appellant: Mr. Rajeev K. Goel, Advocate  
For the I. T. Dept.: Mr. Parth Semwal & Mr. Zoheb Hossain, Advs

**ORDER**

Heard, the submission made by the counsel for the petitioner as well as counsel for RD and Income Tax Department. Counsel for the RD has prayed for two weeks time to **seebert** further clarification in the matter and two weeks time has been be granted as prayed for.

Post the matter on 26.05.2020 for final hearing.

  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

  
**P.S.N PRASAD,**  
**MEMBER (J)**